

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.11  
**C.P.(IB)/165(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Canara Bank

.....Applicant

V/s

Shri Sajid Mohammed Farooqui

.....Respondent

**Order delivered on: 14/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Financial Creditor : Mr. Urvesh K Gor, Ld. Adv.

For the Personal Guarantor : None

**ORDER**

Since the issue of constitutional validity of the application under Section 95 of the IB Code, 2016 is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 21.06.2023

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**